

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA
UNSTARRED QUESTION NO.298
TO BE ANSWERED ON 25TH FEBRUARY, 2016

OIL POLLUTION IN SEAS

298. SHRI K.R.P. PRABAKARAN:

Will the Minister of SHIPPING be pleased to state:

पोतपरिवहनमंत्री

- (a) whether the Government has taken note of many sea areas being affected with oil pollution due to leakage while transfer of oil in the ships, if so, the details thereof;
- (b) whether steps have been taken by the Government in this regard and if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)

- (a) As per the information of Directorate General of Shipping, Mumbai no leakage of oil arising out of its transfer in merchant ships (during their cargo operations at sea) has been reported during the past three financial years and till date.
- (b) The Government has formulated the National Oil Spill –Disaster Contingency Plan (NOS-DCP) for establishing an integrated national system for responding promptly and effectively to deal with any oil pollution incident. The Indian Coast Guard (ICG), is designated as the Central Coordinating Agency (CCA) for marine oil spill response activities.

Government has also formulated a scheme in the year 2015 to provide financial assistance to all Major Ports and cargo handling 26 Non-Major Ports under State Maritime Boards/State Governments for procurement of Pollution Response (PR) equipments/materials to combat oil pollution and mitigating measures. Financial assistance up to 50% of the total cost of the procurement of PR equipments/materials is provided under the scheme with the balance 50% to be contributed by the concerned port from its own resources.

Initiatives taken by the Indian Coast Guard (ICG) in this regard are:

- (i) Conduct of International Convention on Oil Pollution Preparedness, Response and Co-operation (OPRC) Level 1 and level 2 courses.
 - (ii) Vetting of facility contingency plans of ports and oil handling agencies.
 - (iii) Assistance in drafting and vetting of Local Contingency Plan of Coastal States for shoreline response.
 - (iv) Conduct of joint inspection of tier-1 facilities of oil handling agencies and major ports.
- (c) Does not arise.
